

**Shri Nath Pai:** He has convinced you. My adjournment motion arises out of the acceptance of the failure on the part of the Government. Why should I take your time and the time of the House if my task is facilitated by the Minister? If you kindly look at p. 2, there is an admission of failure on the part of the Government and *prima facie* my adjournment motion becomes admissible. This is about the communication from the All India Port and Dock Workers' Federation that was sent to the Government on the 5th June. Today, I think, you will not hold me wrong, if I tell you it is 8th August. This document has been lying with the Government of India for more than seven weeks. I do not think I am wrong. You will perhaps agree with me. In view of the fact that the Government was alerted by the Port and Dock Workers' Federation that if their legitimate demands are not conceded and the Government do not open negotiations, they will be compelled to go on strike which they have been avoiding in the past. It is a most responsible and a patriotic body of trade union. It is this Government which is culpably guilty of neglecting their duty for the last seven weeks.

This is what the Minister says on the last page of his statement. He says:

"We have, therefore, invited the representatives of the Federation for talks with us this evening."

If the letter giving a warning of a strike decision was received seven weeks back, why did the Government allow the conditions to deteriorate to this day when the strike becomes inevitable? If this is not the failure, if this is not the negligence of duty, may I know what is this? I submit to you that you be pleased to admit my adjournment motion in view of the clear-cut admission of the failure on the part of the Government.

**Shri S. M. Banerjee (Kanpur):** The hon. Minister in his statement has stated . . .

**Mr. Speaker:** Are we discussing the statement now? If we are discussing the statement, I will have to call others also.

**Shri S. M. Banerjee:** Even after this statement, the strike is going to take place on the 10th. Today is 8th and there is no time left. I would request you that after going through the statement yourself, you may also come to the conclusion that there is a failure on the part of the Government and that the strike would have been averted if the Government was more vigilant in the beginning. I submit to you that an adjournment motion may kindly be admitted by you.

**Shri S. Kundu (Balasore):** Sir, this is a very important thing. No useful purpose will be served unless the Minister meets their representatives with an open mind. 2 lakh workers are involved here. There have been assurances given in the past and they have not been implemented. When you, Sir, were also the Minister-in-charge, at that time, you also had given some assurances. Now, this Minister is there. The assurances are given but they are not implemented. My only appeal to the hon. Minister is that he must have an open mind and try to see that the assurances which have been given are implemented.

12.40 hrs.

#### RE. UNLAWFUL ACTIVITIES (PREVENTION) BILL

**Shri N. Sreekantan Nair (Quilon):** May I submit something?

**Mr. Speaker:** I have allowed them to submit. He may also submit.

**Shri N. Sreekantan Nair:** Not about that. This is about the Business Advisory Committee's report. The time allotted for Unlawful Activities (Prevention) Bill is only five hours. There are 235 amendments suggested by the various members of this House. Those

[Shri N. Sreekantan Nair]

members should at least be allowed to make out what they mean by their amendments. So, more time should be allotted for this Bill, if it is going to be taken up and discussed.

RE. MOTION FOR ADJOURNMENT

**Shri Hem Barua** (Mangaldai): After you have heard Mr. Nath Pai and the other members of this House, I think the best course open for you is to allow the adjournment motion.

**Mr. Speaker:** He can also allow it on my behalf.

**Shri Hem Barua:** I was making a humble submission to you. But you are saying.....

**Mr. Speaker:** Leave it to me. If he has suggested, I have heard him. I have heard patiently all the members; I have not objected to anybody.

RE. ANNUAL REPORT OF THE INDIAN CENTRAL OILSEEDS COMMITTEE, FOR 1965-66

**Shri Ranga** (Srikakulam): I am sorry, I am going back to item 8 of the agenda paper, about papers laid on the Table. You will kindly see, Sir, that all these Reports are long overdue. Let them not make that mistake once again. Mr. Kamath used to draw attention to these things. They do not seem to have become any the wiser.

**Mr. Speaker:** Mr. Fakhruddin Ali Ahmed.

**An hon. Member:** What is your ruling?

**Mr. Speaker:** There is no ruling. There is no point of order.

**Shri Nath Pai** (Rajapur): What has happened to the adjournment motion?

**Shri Hem Barua** (Mangaldai): You should enlighten us about the position of the adjournment motion.

**Shri Nath Pai:** Is it pending?

12.42 hrs.

PUBLIC WAKFS (EXTENSION OF LIMITATION) AMENDMENT BILL\*

**The Minister of Industrial Development and Company Affairs** (Shri F.A. Ahmed): I beg to move for leave to introduce a Bill to amend the Public Wakfs (Extension of Limitation) Act, 1959.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to amend the Public Wakfs (Extension of Limitation) Act, 1959."

*The motion was adopted.*

**Shri F. A. Ahmed:** I introduce the Bill.

12.42-1/2 hrs.

MOTION RE. FOURTEENTH AND FIFTEENTH REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1964-65 AND 1965-66—contd.

**Mr. Speaker:** We had allotted seven hours for the discussion of the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes, but we have already taken seven hours and twenty minutes. May I now request the Minister to reply?

श्री हुकम चन्ध कश्यप : (उज्जैन)  
अध्यक्ष महोदय, इस पर दो बटे का समय बढ़ाया जाये।